

[Translation]

(viii) Need for adopting remedial measures to control pollution caused by industrial establishments in Mirzapur district of U.P.

SHRI RAM PYARE PANIKA (Roberts-ganj) : Mr. Speaker, Sir, the increasing pollution in the industrial areas of district Mirzapur in Uttar Pradesh has made life extremely difficult and it is a matter of grave concern to us. Government and the private institutions are causing a serious problem of pollution in the area. From the Dala cement factory, which is a State Government enterprise, 30 per cent of the total production in the form of cement dust spreads over hundreds of kilometres all around and pollutes the environment. As a result of this, the life not only the Adivasis and Harijans living in Dala but also of those living in the nearby areas has become extremely difficult. Whereas on the one hand it has badly affected agriculture and forest wealth, on the other hand it is detrimental to public health. Similarly, since no modern equipments have been installed in coal mines and thermal power stations, it is badly affecting agriculture and public health in the area and as a result there is great resentment in the entire southern part of the district. If the Government do not immediately make adequate arrangements to check pollution caused by various projects located in the southern part of Mirzapur district, it will pose serious hazards.

Therefore, through this matter of urgent public importance; I demand that the Government should immediately send a team of experts to various industrial units in Mirzapur to look into the problem of pollution and take effective steps in this regard and thereby protect the property and health of the people.

[English]

12.23 hrs.

MUSLIM WOMEN (PROTECTION
OF RIGHTS ON DIVORCE)
BILL

[English]

MR. SPEAKER : Now the House will take up for consideration the Muslim Women (Protection of Rights on Divorce) Bill.

(Interruptions)

PROF. MADHU DANDAVATE (Rajapur) : I rise on a point of order

SHRI SOMNATH CHATTERJEE (Bolpur) : I rise on a point of order.

(Interruptions)

MR. SPEAKER : How can I listen to all the points of order at the same time? I can only listen to one point of order at a time.

(Interruptions)

PROF. MADHU DANDAVATE : Will you call the House to order so that I can...

(Interruptions)

MR. SPEAKER : You better first call yourself to order. Why don't you sit down?

(Interruptions)

PROF. MADHU DANDAVATE : Before the Hon. Minister of Law and Justice moves the Bill—Muslim Women (Protection of Rights on Divorce) Bill—for consideration, I rise on a point of order.

MR. SPEAKER : I have allowed that.

PROF. MADHU DANDAVATE : I would request you to allow me to complete the formulation of my point of order so that it will be easier for you to give the ruling.

(Interruptions)